

**HIGH COURT OF MEGHALAYA**  
**AT SHILLONG**

Crl.Petn.No.92/2023

Date of Order: 18.03.2026

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Shalenbor Wahlang & anr Vs. State of Meghalaya & anr

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**Coram:**

**Hon'ble Mrs. Justice Revati Mohite Dere, Chief Justice**

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**Appearance:**

For the Petitioners : Ms. L. Khiangte, Adv with  
Mr. T.H. Rakesh, Adv

For the Respondents : Mr. S. Sengupta, Addl.PP with  
Mr. R. Gurung, Addl.PP  
Mr. S.P. Mahanta, Amicus Curiae

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Since this is a petition seeking quashing of the FIR/proceeding with the consent of the parties, having regard to the judgment dated 12<sup>th</sup> March, 2026 in the aforesaid petition, both the petitioners i.e., the petitioner No1 and petitioner No.2 to appear before the Secretary, High Court Legal Services Committee on **24<sup>th</sup> April, 2026** at **11:00** am to enable the Secretary, High Court Legal Services Committee to submit a report in terms of what is stated in the aforesaid judgment. The said report to be submitted on **10<sup>th</sup> April, 2026**.

**(Revati Mohite Dere)**  
**Chief Justice**